THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT) · (a) No, Sir.

Written Answers

- (b) Yes, Sir.
- (c) Does not arise in view of reply to part (a) above.

मैसर्स नन्दी गैस डिस्ट्रीज्यूटर्स, दिल्ली द्वारा जारी किये गये "समाप्ति बाउचर"

1793. श्री सुनील कुमार पट्टनायक: क्या पेट्रोलियम ग्रीर प्राकृतिक गैस मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या यह सच है कि पिछले तीन वर्षों के दौरान मैससे नन्दी गैस डिस्ट्राब्यूटर्स, ईस्ट रोहतास नगर, दिल्ला-110032 द्वारा एक ही तरह के "समाप्ति बाउचर" तथा "ग्रन्तरण समाप्ति बाउचर" के ग्राधार पर ग्रनेक उपभोक्ताग्रों को कई बार स्थानान्तरण बाउचर जारी किये गये हैं; ग्रीर
- (ख) यदि हां, तो इस संबंध में ब्योरा क्या है तया सरकार ने इस गैस वितरक के खिलाफ नियमों का उल्लंघन करने के लिए क्या कार्रवाई की है भ्रयवा करने का विचार रखता है?

पेट्रोलियम ग्रौर प्राकृतिक गैस मंत्रालय के राज्य मंत्री (श्री बहा दस): (क) जो नहीं।

(ख) प्रश्न नहीं उठता।

Over stay of former Crairman of GAIL in the Guest House

1794. SHRI P. N. SUKUL; Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the former Chairman of the Gas Authority of India Limited stayed for more than a year in a Guest House of the GAIL in South Delhi at a concessional rate of Rs 10 per day, with three or more air conditioned rooms under his occupation; and

(b) if so, what were the reasons for allowing him to stay in the guest house at concessional rates for so long?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT); (a) and (b) In the absence of a suitable residential accommodation, Shri H. S. Cheema, the former Chairman and Managing Director of Gas Authority of India Limited stayed in the transit Accommodation, hired by GAIL at D-27, South Extension, New Delhi, on a payment of Rs. 10/_ per day. Shri Cheema was permitted to stay in the Transit Accommodation upto 30-9-85. As Shri Cheema's stay in the Transit Accommodation got extended beyond 30_9-1985, it was decided to recover rent at the rate of 10 per cent of his pay w.e.f. 1-10-1985 till 23_3-1986, when he shifted ot the house provided by GAIL. During the above period he was not allowed any house rent allowance.

Refund of advance money by M/s. Lohia Machines Ltd.

1795. SHRI RAFIQUE ALAM: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware that M/s. Lohia Machines Ltd. Kanpur has failed to repay the advance money to several parties who have booked the Vespa XE scooters and have applied for refund of the registration deposit:
- (b) whether several affected parties have urged the Central Government to intervene in the matter;
- (c) if so, whether Government propose to direct the M/s. Lohia Machines Ltd. Kanpur to refund the advance money to the desirous parties; and